

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 17.1.2001

OA 337/2000

Kulshresta Mahajan, Devendra Mohan Mahajan, Ashok Kumar Dheer and Umesh Chand Goyal, all working as TTA in the O/o PGMTD, Jaipur.

... Applicants

Versus

1. Union of India through Secretary, Department of Telecom, Sansad Marg, New Delhi.
2. Chief General Manager, Telecom, Rajasthan Circle, Jaipur.
3. Principal General Manager, Telecom Jaipur District, Jaipur.

... Respondents

CORAM'

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.A.P.NAGRATH, ADMINISTRATIVE MEMBER

For the Applicants ... Mr.P.N.Jati

For the Respondents ... Mr.P.C.Sharma, proxy counsel
for Mr.Sanjay Pareek

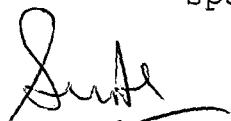
O R D E R

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

In this OA, the applicants make a prayer to quash and set aside the impugned order dated 29.6.2000.

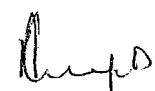
2. Learned counsel for the applicants submit that applicants have filed a representation on 30.9.2000, for which he has also made mention in his rejoinder. He seeks disposal of this OA by giving suitable direction to the respondents to decide/dispose of the aforesaid representation by a reasoned and speaking order within a specified period.

3. In view of the submissions made before us, we direct respondent No.2 to decide/dispose of the representation dated 30.9.2000, made by the applicants, by a reasoned and speaking order within a period of two months from the date

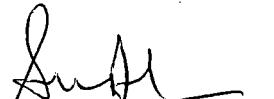


of passing of this order and communicate the same to the applicants within 15 days thereafter. The applicants shall be at liberty to approach the appropriate forum, if so advised, in case they are aggrieved by the decision taken on the aforesaid representation.

4. With the above directions, this OA stands disposed of at the stage of admission with no order as to costs.



(A.P.NAGRATH)
MEMBER (A)



(S.K.AGARWAL)
MEMBER (J)